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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O. A. No.260/00695/2014

Cuttack this the 31<sup>st</sup> Day of October, 2014

CORAM

THE HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

.....

Tapan Kumar Swain aged about 46 years S/o Late Jagannath Swain At/P.O. – Turintira, Via Balipatna, District Khurda, Odisha – 752 102 at present working as Postal Assistant (Leave Reserve) LRPA, Bhubaneswar GPO at/P.O.-Bhubaneswar, District Khurda.

...Applicant

(Advocate: Mr. S.Patnaik)

**VERSUS**

1. Union Government of India represented through its Secretary-cum-Director General of Posts, Ministry of Communication, At – Dak Bhawan, Sansad Marg, New Delhi – 01.
2. Chief Postmaster General, Odisha Circle, At/P.O. – Bhubaneswar, District Khurda.
3. Director of Postal Services Headquarter, C/o Office of CPMG, Bhubaneswar, At/P.O. Bhubaneswar, District Khurda.
4. Senior Superintendent of Post Offices, Bhubaneswar Division, Bhubaneswar, At/P.O. Bhubaneswar, District Khurda.

... Respondents

(Advocate: Mr. B.K.Mohapatra )

**ORDER (Oral)**

**BY THE COURT :**

Heard Shri S. Patnaik, learned counsel for the applicant and Shri B.K. Mohapatra, learned Additional Central Government Standing Counsel representing the respondents.

2. The prayer of the applicant in this OA is for direction to be issued to the Director of Postal Services to consider and dispose of the appeal

(Signature)

petition dated 29.04.2014 against the orders of the disciplinary authority imposing a minor penalty i.e. recovery in a disciplinary proceedings.

3. While this matter was taken up for admission on 19<sup>th</sup> September, 2014, Shri Mohapatra submitted that he would like to obtain instructions regarding the status of the appeal petition. This being the situation the matter was adjourned to 14.10.2014 giving liberty to Shri Mohapatra to obtain instructions in this regard. Today, Shri Mohapatra, under instruction, stated that the Director, Postal Services, who is the appellate authority and respondent No. 3 in this OA, is actively seized with this matter and the appeal would be disposed of very shortly.

4. On 19.09.2014 it was observed by the Tribunal that the departmental authorities should be sensitive enough to dispose of the petition within the time frame as prescribed under various instructions/circulars/office memorandums issued by the Government of India from time to time.

5. Having regard to the submissions made by the learned counsel for both sides, I direct respondent No. 3 to consider and dispose of the appeal petition with a detailed and speaking order within a period of 30 days from the date of receipt of this order under intimation to the applicant.



6. With this direction, the O.A. is disposed of at the stage of admission itself.

6. As agreed to by learned counsel for both sides copy of this order along with paper book be sent to respondent No. 3 by speed post at the cost of the applicant, for which Shri Pattnaik undertakes to file the postal requisites by 3.11.2014.

7. Free copy of this order be made over to learned counsel for both sides.



(R.C.Misra)  
Member (Admn.)